

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:6480  
ANSWERED ON:06.05.2015  
VULNERABLE BUILDINGS  
Kumar Shri Ashwini

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) the details of building bye laws applicable in the various metropolitan cities and level of compliance thereof, city-wise;
- (b) whether several colonies, regularised by the Government in Delhi are vulnerable to earthquakes and fire as rules have been violated in residential building structure; and
- (c) if so, the details thereof and the action proposed to be taken in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO)

(a): Preparation and Execution of Building bye laws for the cities falls within the purview of State/UT Governments. Ministry of Urban Development had prepared the Model Building Bye-Laws, 2004 in this regard and circulated to State Governments/Cities for guidance.

(b) & (c) : Municipal Corporations of Delhi have informed that Unified Building Bye-Laws, 1983 have the provisions for structural safety requirements of the buildings which address vulnerability to earthquake and fire. Building plans are sanctioned and occupancy certificates are issued only after ensuring that such requirements are met.